

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 131/MP/2022

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking implementation of Order dated 07.01.2022 in Petition 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs.
- Petitioner : Jhajjar Power Limited
- Respondents : Uttar Haryana Bijli Vitran Nigam Limited & 3 ors
- Date of Hearing : **11.10.2022**
- Coram : Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Sajan Poovayya, Senior Advocate, JPL
Ms. Raksha Agrawal, Advocate, JPL
Shri Vishrov Mukherjee, Advocate, JPL
Shri Chetan Garg, Advocate, JPL
Shri Janmali, Advocate, JPL
Ms. Bitika Kaur, JPL
Shri Shubham Arya, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Shri Venkatesh, Advocate, TPTCL
Shri Jatin Ghuliani, Advocate, TPTCL
Shri Mohit Mansharamani, Advocate, TPTCL
Ms. Parichita Chowdhury, Advocate, TPDDL

Record of Proceedings

At the outset, the learned Senior counsel for the Petitioner submitted that present petition has been filed for implementation of the Commission's order dated 7.1.2022 and for directions on the Respondents to make payments towards additional expenditure, in line with mechanism specified by Commission's order dated 13.8.2021 in Suo Motu Petition No.6/SM/2021.

2. The learned counsel for the Respondent No.3, Tata Power Trading Co. Ltd. prayed for grant of time to file its reply. Similar request was made by the learned counsel for the Respondent, HPPC.

3. The Commission, after hearing the parties, directed as under:

a. Admit and Issue notice;

b. The Respondents shall file their replies on or before **14.11.2022**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by



21.11.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

4. The matter shall be listed for hearing on **29.11.2022.**

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

